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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

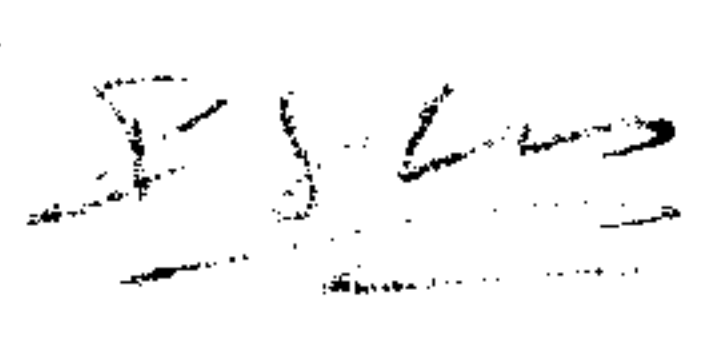


C.P. (I.B) No. 190/9/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.12.2017**

Name of the Company: Sandeep Sandhu SPA of
Mr. Kuldeep Singh Sandhu
V/s.
Shree Maheshwar Hydel Power Corporation Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	ISHAN P. SHAH	Advocate	Petitioner	
2.	MOIZ K RAFIQUE	ADVOCATE	PETITIONER	
3.	KAMIL F. LOKHANDWALA	ADVOCATE	PETITIONER	

ORDER


Learned Advocate Mr. Ishan Shah with Learned Advocate Mr. Moiz Rafique with Learned Advocate Mr. Kamil Lokhandwala present for Operational Creditor/Petitioner. None present for Respondent.

Proof of service of notice of date of hearing on Respondent filed. It appears that notice served on Respondent only on 10.12.2017.

Respondent not filed objections.

For objections of Respondent, if any.

List the matter on 20.12.2017.


MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 11th day of December, 2017.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL